Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of NC-V Meeting held on 27.01.2011

The Meeting No. 44/AM-11 for the licensing year 2010-11 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 27.01.2011 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI.	Name of the representatives & their	Department
No	designation	-
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. R.A.Lal, Director	R.O, TC, Noida
3.	Sh. K.C.Meena, Dy. DGFT	DGFT
4.	Sh. Kuldeep Singh, Asstt. Director	MSME
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

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(TEXTILES AND LEATHER ITEMS)

At the outset the Minutes of NC Meeting No. 40/AM11 dated 30.12.2010, Meeting No. 41/AM11 held on 06.01.2011, 42/AM11 held on 13.01.2011 and 43/AM11 held on 20.01.2011 were ratified. Thereafter agenda for individual cases for Meeting No. 44/AM11 dated 27.01.2011 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

MEETING NUMBER : 44/84-ALC3/2010 MEETING DATE : 27.01.2011

	Case No.:4/28/85-ALC3/2010	Party Name:HOMELINES TEXTILES,	Meet No/Date:44/84-ALC3/2010 27.01.2011	Status: Approved		
	HQ File :01/85/050/00105/AM11/	RLA File :32/21/040/00042/AM11/	Lic.No/Date:3210044430 21.06.2010			
1	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that on the export item firm have mentioned that the weight of cushion size 40x40 cms filled up with imported item is 250 gms./Pc. In view of this Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on net to net basis with accountability clause. The GSM should match in import & Export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.					

Case No.:5/36/84-ALC3/2010	Party Name:GAURAVINTERNATIONAL	07.01.0011	Status: Approved
HQ File :01/84/050/00246/AM11/	RLA File :05/23/040/00226/AM11/	Lic.No/Date:0510277384 19.11.2010	

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/64/2010-11/Hosy. dated 27.01.2011 as detailed below: -

Export Product	Import Item	Qty. allowed
Ladies Tank top made of 70%		1.19 Sq mtrs./Pc
cotton 30% silk dyed woven	_ ·	
fabric, GSM-41+/-10% (Style No.	10%	
814263//828908)		

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/40/84-ALC3/2010	1 3	Meet No/Date:44/84-ALC3/2010 27.01.2011	Status: Approved
HQ File :01/84/050/00274/AM11/		Lic.No/Date:0710076099 20.12.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details viz., CAD, calculation sheet etc submitted by firm and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the advance authorization issued in this case as detailed below: -

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	Export Product	Export	Import Item	Qty. allowed		
		Qty.				
	Children jumper made of 100%	2900	100% cotton denim	2523 Sq Mtrs.		
	cotton denim fabric, GSM-169+/-	Pcs	fabric, GSM-169+/-			
	10%, Style No. 8264666		10%			
	Children Bib & Brace made of	2860	100% cotton denim	2202 Sq Mtrs.		

100% cotton denim fabric, GSM-288+/-10%, Style No. 8264693	Pcs	fabric, GSM-288+/- 10%	
Children shorts with belt made of	4300	100% cotton denim	3053 Sq Mtrs.
100% cotton denim fabric, GSM-	Pcs	fabric, GSM-288+/-	
288+/-10%, Style No. 825776		10%	
Children Bib & Brace made of	3220	100% cotton denim	2801 Sq Mtrs.
100% cotton denim fabric, GSM-	Pcs	fabric, GSM-200+/-	
200+/-10%, Style No. 805717		10%	

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:2/40/84-ALC3/2010	'	Meet No/Date:44/84-ALC3/2010 27.01.2011	Status: Approved
HQ File :01/84/050/00275/AM11/	RLA File :05/23/040/00254/AM11/	Lic.No/Date:0510279997 21.12.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details viz., CAD, calculation sheet etc submitted by firm and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the advance authorization issued in this case as detailed below: -

Export Product	Export	Import Item	Qty. allow ed
Export Floddet	Qty.		Qty. allow Eu
Babies dress made of 100% polyester	11295	100% polyester shantung	9801 Sq Mtrs.
shantung woven fabric, width-57" cuttable	Pcs	w oven fabric, w idth-57"	
w idth-56" GSM-130+/-10%, Style No. 828538		cuttable width-56" GSM-130+/-	
, ,		10%	
Babies overall made of 100% cotton printed	22476	100% cotton printed law n	23253 Sq Mtrs.
lawn fabric, width-53" cuttable width-51"	Pcs	fabric, width-53" cuttable	
GSM-76+/-10%, Style No. 826560		w idth-51" GSM-76+/-10%	
Babies overall made of 100% cotton printed	3801 Pcs	100% cotton printed law n	7023 Sq Mtrs.
lawn fabric, width-53" cuttable width-51"		fabric, width-53" cuttable	
GSM-76+/-10%, Style No. 826560		w idth-51" GSM-76+/-10%	
Babies dress made of 100% cotton printed	13370	100% cotton printed law n	9040 Sq Mtrs.
law n fabric, w idth-53" cuttable w idth-51"	Pcs	fabric, width-53" cuttable	
GSM-76+/-10%, Style No. 826563		w idth-51" GSM-76+/-10%	
Babies boy overall made of 55% linen 45%	4860 Pcs	55% linen 45% cotton yarn	5284 Sq mtrs.
cotton yarn dyed sheeting fabric, GSM-142+/-		dyed sheeting fabric, GSM-	
10%, Style No. 829868		142+/-10%,	
Babies boy shirt made of 100% cotton solid	5205 Pcs	100% cotton solid dyed poplin	4734 Sq mtrs.
dyed poplin one side peached fabric, GSM-		one side peached fabric, GSM-	
125+/-10%, Style No. 806783		125+/-10%,	2222
Babies boy overall made of 100% cotton solid	5270 Pcs	100% cotton solid dyed poplin	6068 Sq mtrs.
dyed poplin one side peached fabric, GSM-		one side peached fabric, GSM-	
125+/-10%, Style No. 806792	10585	125+/-10%,	0200 Ca mtra
Babies boy overall made of 55% linen 45% cotton yarn dyed fabric, GSM-166+/-10%,	Pcs	55% linen 45% cotton yarn dyed fabric, GSM-166+/-10%	8399 Sq mtrs.
Style No. 828563	FCS	dyed fablic, GSIVF 100+7-10 %	
Babies boy overall made of 30% linen 70%	11730	30% linen 70% cotton yarn	11307 Sq mtrs.
cotton yarn dyed fabric, GSM-111+/-10%,	Pcs	dyed fabric, GSM-111+/-10%	11007 0411113.
Style No. 828562	100	ayou rubrio, com 1114/1070	
Babies boy hood shirt made of 55% linen 45%	10060	55% linen 45% cotton yarn	8764 Sq mtrs.
cotton yarn dyed fabric, GSM-211+/-10%,	Pcs	dyed fabric, GSM-211+/-10%,	
Style No. 829930			
Toddler boy shirt made of 100% cotton fabric,	6230 Pcs	100% cotton fabric, GSM-	7556 Sq mtrs.
GSM-123+/-10%, Style No. 826241		123+/-10%	
Babies boy overall made of 100% cotton	17586	100% cotton fabric, GSM-	15447 Sq mtrs.
fabric, GSM-186+/-10%, Style No. 829936	Pcs	186+/-10%	
Toddler boy shirt made of 55% linen 45%	17970	55% linen 45% cotton, GSM-	12528 Sq mtrs.
cotton, GSM-152+/-10%, Style No. 826191	Pcs	152+/-10%	
Baby boy overall made of 57% cotton 43%	7650 Pcs	57% cotton 43% tencel, GSM-	6746 Sq mtrs.
tencel, GSM-155+/-10%, Style No. 830398		155+/-10%	

Babies boy overall made of 100% cotton fabric, GSM-108+/-10%, Style No. 830401	17510 Pcs	100% cotton fabric, GSM- 108+/-10%	13626 Sq mtrs.
Babies/girls dress made of 100% cotton plain w oven fabric, GSM-76+/-10%, Style No. 830091	12701 Pcs	100% cotton plain woven fabric, GSM-76+/-10%	18389 Sq mtrs.
Kids boys shirt overall made of 100% cotton fabric, GSM-112+/-10%, Style No. 826282	9846 Pcs	100% cotton fabric, GSM- 112+/-10%	691 Sq mtrs.
Kids boys shirt overall made of 100% cotton fabric, GSM-112+/-10%, Style No. 832301	9400 Pcs	100% cotton fabric, GSM- 112+/-10%	665 Sq mtrs.
Babies dress made of 100% cotton printed law n fabric, GSM-76+/-10%, Style No. 826575	6533 Pcs	100% cotton printed law n fabric, GSM-76+/-10%	4973 Sq mtrs.
Babies top made of 100% cotton printed law n fabric, GSM-76+/-10% and with 100% cotton	7610 Pcs	100% cotton printed law n fabric, GSM-76+/-10%	2954 Sq mtrs.
solid lawn fabric, GSM-73+/-10%, Style No. 826598		100% cotton solid lawn fabric, GSM-73+/-10%	2373 Sq mtrs.

The GSM shall match on both side of export and import. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

		Meet No/Date:44/84-ALC3/2010 27.01.2011	Status: Deferred
5	HQ File :01/84/050/00276/AM11/		Defer Date: 24.02.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 24.02.2011.

Case No.:4/40/84-ALC3/2010]]	Meet No/Date:44/84-ALC3/2010 27.01.2011	Status: Approved
HQ File :01/84/050/00277/AM11/		Lic.No/Date:0410120022 22.12.2010	

Decision: The Committee considered the case as per agenda and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:

	Export item	Export Qty.	Import item	Qty. allowed
	Mens long sleeve shirts made out of 100% cotton		100% cotton yarn dyed woven fabric, width-57/58", GSM-123+/-10%	58185 Sq mtrs.
5	yarn dyed woven fabric, GSM-123+/-10%		100% cotton woven fusible interlining 100% cotton article No. 3030, GSM-155+/-10%	2862 Sq mtrs.
			100% cotton woven fusible interlining 100% cotton article No. 3042, GSM-169+/-10%	1301 Sq mtrs.
			Non woven fusible interlining, GSM-37+/-10%	1045 Sq mtrs.
			Wash care label paper	22782 Nos. (Net+1%)
			Collar stay 0.25MM Nylon collar stay (plain)	45564 Nos. (Net+1%)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:7/44/84-ALC3/2010		Meet No/Date:44/84-ALC3/2010 27.01.2011	Status: Approved
HQ File :01/84/050/00325/AM11/	1	Lic.No/Date:0610020282 27.12.2010	

Decision: The Committee considered the case as per agenda and went through the details submitted by the firm. Accordingly, Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on repeat basis as detailed below: -

- 11					
	Export item	Export	Import item	Qty. allowed	Qty. to be accounted
		Qty.			for in the export item
	Polyester	35000	Polyester	20028.750 Kgs.	19075 Kgs.
7	Lanyards	Pcs	Yarn	(with 5% wastage)	
			Metallic	Net to net basis with	Each type & number
			Fittings	accountability clause	of each metallic
					fitting to be
					accounted.
			Heat Shrink	20212.5 Mtrs.	20012 Mtrs.
			Tube (sizes		
			40 mm dia		
			and 104 mm		
			dia)		

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:8/44/84-ALC3/2010	l ²	Meet No/Date:44/84-ALC3/2010 27.01.2011	Status: Approved
HQ File :01/84/050/00326/AM11/	RLA File :33/24/040/00015/AM11/	Lic.No/Date:3310017268 27.12.2010	

Decision: The Committee considered the case as per agenda and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on net to net basis with accountability clause as detailed below: -

Export item		Export Qty.	Import item Qty. allowed		
Ladies	S-XL	1000000	Shoe outsole TRP of 1000000 Pair		
Ballerina		Pair	relevant size with fabrics		
The D.A. shall be advised to take processary action subject to compliance of other					

The R.A. shall be advised to take necessary action subject to compliance of other

usual conditions.

Case No.:9/44/84-ALC3/2010	, ,	Meet No/Date:44/84-ALC3/2010 27.01.2011	Status: Approved
HQ File :01/84/050/00327/AM11/	RLA File :06/24/040/00053/AM11/	Lic.No/Date:0610020566 12.01.2011	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case on repeat basis as detailed below: -

- The items of import may be allowed as per SION at S.No. G-9 except item at S.No. 17 wherein the word (i) 'relevant' should be added and allowed on net to net basis with accountability clause.
- The item of import at S.No. 18 may be allowed on net to net basis with accountability clause. (ii)
- The item of import at S.No. 11 i.e Additives may be allowed within the overall Qty. of Catalyst allowed in the SION.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:10/44/84-ALC3/2010	Party Name:SUPER TANNERY LIMITED,	Meet No/Date:44/84-ALC3/2010 27.01.2011	Status: Approved
HQ File :01/84/050/00328/AM11/	RLA File :06/24/040/00054/AM11/	Lic.No/Date:0610020567 12.01.2011	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case on

- (i) The items of import may be allowed as per SION at S.No. G-10 except item at S.No. 16 wherein the word 'relevant' should be added and allowed on net to net basis with accountability clause.
- (ii) The item of import at S.No. 17 may be allowed on net to net basis with accountability clause.
- (iii) The item of import at S.No. 11 i.e Additives may be allowed within the overall Qty. of Catalyst allowed in the SION.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:11/44/84-ALC3/2010	, ,	Meet No/Date:44/84-ALC3/2010 27.01.2011	Status: Approved
HQ File :01/84/050/00329/AM11/	RLA File :06/24/040/00055/AM11/	Lic.No/Date:0610020568 12.01.2011	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case on repeat basis as detailed below: -

- (i) The items of import may be allowed as per SION at S.No. G-14 except item at S.No. 16 wherein the word 'relevant' should be added and allowed on net to net basis with accountability clause.
- (ii) The item of import at S.No. 17 may be allowed on net to net basis with accountability clause.
- (iii) The item of import at S.No. 11 i.e Additives may be allowed within the overall Qty. of Catalyst allowed in the SION.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:1/44/84-ALC3/2010	,	Meet No/Date:44/84-ALC3/2010 27.01.2011	Status: Deferred
12	HQ File :01/84/050/00319/AM11/	RLA File :05/23/040/00294/AM11/		Defer Date: 24.02.2011
	Decision: The Committee considerable copy of application has not been 24.02.2011.		• •	

	Case No.:2/44/84-ALC3/2010	1 - 5	Meet No/Date:44/84-ALC3/2010 27.01.2011	Status: Deferred		
13	HQ File :01/84/050/00320/AM11/	I	Lic.No/Date:0210153529 13.01.2011	Defer Date: 24.02.2011		
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 24.02.2011.					

	Case No.:3/44/84-ALC3/2010	Party Name:RICHA & CO	Meet No/Date:44/84-ALC3/2010 27.01.2011	Status: Deferred
14	HQ File :01/84/050/00321/AM11/	RLA File :05/24/040/00328/AM11/		Defer Date: 24.02.2011
	Decision: The Committee conside copy of application has not bee 24.02.2011.		• •	ll.

	Case No.:4/44/84-ALC3/2010		Meet No/Date:44/84-ALC3/2010 27.01.2011	Status: Deferred
15	HQ File :01/84/050/00322/AM11/	RLA File :05/23/040/00277/AM11/		Defer Date: 24.02.2011
	Decision: The Committee consider	rad the sees as per agande clangu	ith other relevant neners and	abaar ad that

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 24.02.2011.

	Case No.:5/44/84-ALC3/2010	1	Meet No/Date:44/84-ALC3/2010 27.01.2011	Status: Deferred
16	HQ File :01/84/050/00323/AM11/	RLA File :05/23/040/00284/AM11/		Defer Date: 24.02.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 24.02.2011.

	Case No.:6/44/84-ALC3/2010	5	Meet No/Date:44/84-ALC3/2010 27.01.2011	Status: Deferred
17	HQ File :01/84/050/00324/AM11/		1	Defer Date: 24.02.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 24.02.2011.

	Case No.:12/44/84-ALC3/2010	1	Meet No/Date:44/84-ALC3/2010 27.01.2011	Status: Deferred
18	HQ File :01/84/050/00330/AM11/			Defer Date: 24.02.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 24.02.2011.

	Case No.:13/44/84-ALC3/2010	Party Name:GAURAVINTERNATIONAL	Meet No/Date:44/84-ALC3/2010 27.01.2011	Status: Deferred
19	HQ File :01/84/050/00331/AM11/	RLA File :05/23/040/00298/AM11/	Lic.No/Date:0510282002 20.01.2011	Defer Date:24.02.2011
	Decision: The Committee conside	red the case as per agenda alongy	vith other relevant papers and	observed that

copy of application has not been received in this case. It was decided to defer the case for re-listing on 24.02.2011.

Manual agenda cases

Case No. 415	M/s Spring Master Sleep Products (India) Pvt. Ltd., Vadodara
NC No.44/AM11	F.No.01/84/162/140/AM11/DES-V
Dated 27.01.2011	DEPB claim for export of Mattress Tape under DEPB

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that on reference from DEPB Committee {(PC-4 (B) Section}, NC has already considered this case in its meeting held on 08.07.2010 and views communicated DEPB Committee for necessary action. In view of this Committee decided to advise the applicant firm to approach DEPB Committee for their any clarification. Hence, it was decided to withdraw this case from agenda.

Case No. 416	M/s Givo Ltd., Gurgaon	
NC No.44/AM11	F.No.01/84/50/394/AM07/DES-V	
Dated 27.01.2011	Ratification of input output norms in respect of Advance Authorization No.0510194944 dated 23.11.2006.	

Decision: The Committee considered the case as per agenda and relevant details available in the case file have been handed over to the representative of DC (MSME) present in the meeting for examination and comments. It was therefore decided to defer the case for re-listing on 24.02.2011.

Case No. 417 M/s Galaxy Elegant fashions Pvt. Ltd., New Delhi	
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NC No.44/AM11	F.No.01/84/50/193/AM08/DES-V		
Dated 27.01.2011	Ratification of input output norms in respect of Advance		
	Authorization No.0510210890 dated 22.10.2007.		

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case on net plus 1% basis with accountability clause.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.